

Cont.Cas(C). No. 10 of 2014

8-7-2014

HON'BLE THE CHIEF JUSTICE

Ms. R.Dutta, Advocate, present for the petitioner.

Mr. K. Khan, Addl. Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file response to the notices issued by this Court. Meanwhile, the respondents are allowed to supply copy of the enquiry report in pursuance to enquiry held (in compliance of order dated 26-9-2013 in WP(C) No. (SH) 370 of 2011).

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

CRP. No. 4 of 2011

8-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. MZ Ahmed, Sr. Advocate, present for the petitioner.

Mr. S. Wahlang, Advocate, present for respondent No.1.

Mr. BM Dolloi, Advocate, and Mr. BM Chyne, Advocate, present for the respondents No. 4, 5 9 and 12.

Petitioner and respondents are also present in person in the Court (except respondent No. 1, Ka Sophina Sun of Mawkohtep).

Learned counsel for the parties state that parties in litigation have decided to resolve the dispute amicably outside the Court. They further requested that this CRP be listed on 22-7-2014 by which date compromise between the parties will be filed in the Court.

List on 22-7-2014 as desired by the learned counsel for the parties.

S.Rynjah

CHIEF JUSTICE

WP(CrI). No. 9 of 2014

8-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. AH Hazarika, Advocate, present for the petitioner.

Mrs. NG Shylla, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE